

Seventeenth Loksabha

>

Title: Need for investigation of twin murder of girls case by CBI in Walayar, Kerala.

SHRI KODIKUNNIL SURESH: Sir, In Kerala, two young Dalit girls, aged 9 and 13, were found dead under suspicious circumstance in their house at Walayar in Palakkad district, Kerala. A massive outrage is being built up in Kerala State following the acquittal of all four persons accused in rape and death case of two minor Dalit girls who were sisters.

The elder sister, aged 13 years, was found hanging in her house on 13th January, 2017. Within two months, the younger sister, aged 9 years, was also found hanging in her house in 4th March, 2017. Both of them belonged to Scheduled Caste community.

Sir, the case was handled in the most incompetent manner and the Kerala State police was dancing to the tunes of political masters of the ruling CPI(M) Party which wanted to save their fellow men from the crime. ...(*Interruptions*)

Sir, the extent of manipulation committed by the Kerala State police is shocking because even the doctor's repetitive mentions of a possible sexual assaults were ignored by the investigating team, suggesting deliberate sabotage of the case.

Sir, the side-lining of the mentions by the doctors who conducted the post-mortem stating the unnatural sexual offence in the form of multiple episodes of annul penetrations in the past was a shocking ignorance by the police.

The matter is quite serious as the victim was a girl child and the angle of sexual assault was ignored. Sir, I am mentioning a very important issue. There is a clear case of conspiracy to sabotage the investigation as the CPI(M)- controlled State Government, the Prosecution, the State police – every State apparatus - was there to protect the accused.

Sir, the FIR was weak and the prosecution stood mute and failed to build a case. The accused persons were acquitted as a result of the joint efforts of all to manipulate and weaken the case. It is very unfortunate.

There is a mass outrage in Kerala. The Dalit activists, the human right activists and Opposition parties like Youth Congress, KSU, Dalit Congress are demanding justice for the poor girls.

Disregarding the plight of parents of the children, the family was not granted any compensation. That is very unfortunate. No assistance was offered to the family to rebuild their house. The Kerala Government is standing with the accused and ignoring the victims ...(*Interruptions*)

माननीय अध्यक्ष : यही भारत की विविधता में एकता है कि यहां पर क्या और वहां पर क्या?

SHRI KODIKUNNIL SURESH: Sir, the attitude of the Kerala Government is indifferent and it is bypassing the Constitutional mandate to protect the SCs and STs. The SC Commission and National Commission for Protection of Child Rights must take *suo moto* cognizance of the matter and initiate action. By taking the gravity of the horrible crime into consideration, I urge upon the Government of India to seek a report from the Kerala Government and also take steps to reinvestigate this case under CBI and deliver justice for the victims....

(*Interruptions*). It is very important matter. ...(*Interruptions*). Sir, the Hon. Home Minister for State is sitting here. ...(*Interruptions*).

माननीय अध्यक्ष : क्या आप सीबीआई से जांच चाहते हैं?

...(व्यवधान)

माननीय अध्यक्ष : आप फिर सोच लें कि क्या आप सीबीआई से जांच चाहते हैं?

...(व्यवधान)

माननीय अध्यक्ष : श्री एम. के. राघवन, श्री के. मुरलीधरन, श्रीमती राम्या हरिदास, श्री हिबी इडन, श्री वी. के. श्रीकंदन, श्री टी. एन. प्रथापन, श्री कुलदीप राय शर्मा और श्री एन. के. प्रेमचन्द्रन को श्री कोडिकुन्निल सुरेश द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।